

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) to (c) The eligibility conditions including educational qualifications and minimum service required for the Departmental candidates for appearing in the Departmental Examination for posts of Lower Division Clerk, Upper Division Clerk and Assistant are prescribed in the relevant Recruitment/ Examination Rules keeping in view the functional requirements for the post/organisation concerned. As these posts are available throughout Government of India the information sought is not centrally maintained.

(d) and (e) The service conditions of the Central Government employees are not directly applicable to the employees of autonomous bodies under the Union Government. They determine such conditions/criteria independently.

#### Uranium Deposits

2142. SHRI RAMPAL UPADHYAY : Will the PRIME MINISTER be pleased to state :

(a) the States in which scientists had recently explored the deposits of Uranium;

(b) the locations where work of exploration of Uranium has since been started;

(c) the total quantity of Uranium extracted therefrom so far;

(d) whether the Government propose to explore the deposits of Uranium by using more modernised equipments; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE): (a) Uranium occurrences were explored recently in the States of Bihar, Meghalaya, Andhra Pradesh, Madhya Pradesh, Uttar Pradesh, Rajasthan, Gujarat, Orissa and Karnataka. Economical deposits, however, occur in Bihar, Meghalaya and Andhra Pradesh.

(b) Exploration for delineating uranium deposits by drilling is in progress at different places such as Gogi in Gulbarga District, Karnataka; Wahkyn in the West Khasi Hills District, Meghalaya; Lambapur-Peddagattu in Nalgonda District and Mulapalle in Cuddapah District, Andhra Pradesh; Umra—Udaisagar in Udaipur District, Rajasthan and Naktu—Kudri in Sonbhadra District, Uttar Pradesh.

(c) It is not in the public interest to disclose information on the quantum of uranium produced in the country.

(d) and (e) Yes, Sir. The Atomic Minerals Division carries out exploration by utilising modern multidisciplinary techniques such as remote sensing, airborne gamma-ray and magnetic surveys, ground geophysical and geochemical surveys, etc. These are followed by ground geological studies, analysis of samples and exploratory drilling and exploratory mining to prove the economic viability of deposits. State-of-the-art equipment are used for these activities.

#### ICAR

2143. SHRI FRANCISCO SARDINHA : Will the PRIME MINISTER be pleased to state:

(a) whether ICAR is functioning in Goa; and

(b) if so, the sphere of its functioning and the details of the new discoveries and projects taken up by it in Goa?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) Yes, Sir.

(b) I.C.A.R. Research Complex for Goa is conducting researches on various aspects of field and horticultural crops, livestock and fisheries. The Institute has standardised production technologies in rice, sugarcane, groundnut, mango, cashew, pineapple, vegetables and other crops of Goa. Exotic meat types of rabbit and Quail introduced. Integrated fish-livestock and rice-fish farming system introduced. A total of 22 projects are in operation at the Institute.

#### Touts in Office

2144. SHRIMATI GEETA MUKHERJEE :  
SHRI MAHESH KANODIA :  
SHRI MOHAN SINGH :  
PROF. AJIT KUMAR MEHTA :

Will the PRIME MINISTER be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item captioned "Psst ... want a passport. Rs. 17,000 please" appearing in *Indian Express*, dated April 9, 1998;

(b) if so, the reaction of the Government thereto; and

(c) the steps taken by the Government to eliminate touts from issue of passport?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE): (a) Yes, Sir.

(b) and (c) Government have taken several measures in the recent past to counter the illegal activities of touts

and unauthorised agents in the grant of passport services to the public. These include derecognition of travel agents as an authorised channel for servicing passport applications, issue of passport application forms free of charge, augmentation in the number of passport offices and collection centres in the country, despatch of passports directly to the addressees by post etc. The activities of touts outside the RPO, Delhi have been brought to the attention of the local police from time to time and police action against them has been intensified. However, vigilance is being strengthened at the Passport Office at Delhi and other places. Government is also making efforts to increase public awareness of the various facilities available at the Passport Offices so as to minimise the influence and activities of unauthorised agents.

#### Postings of IAS/IPS

2145. PROF. AJIT KUMAR MEHTA : Will the PRIME MINISTER be pleased to state:

(a) the policy of the Government with regard to posting of IAS/IPS officers in academic, training and research institutions;

(b) the impact on the functioning of these institutions by posting of such non-cadre officers; and

(c) the steps proposed to be taken to stop tendency of posting of non-cadre officers?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) Appointments of IAS/IPS officers to posts in academic, training and research institutions falling within the Central Staffing Scheme are made under the provisions of the said Scheme. Appointments to posts not falling within the Central Staffing Scheme, are made in accordance with the provisions of the recruitment rules of each post. If the Rules provide for appointment of an IAS/IPS officer to a post, such an appointment is made. Similarly, if an IAS/IPS officer is sought to be appointed to a post on the basis of the selection made, out of the persons who might have applied for the post in response to an advertisement or circular inviting applications, the officer is given clearance for joining the post.

(b) Any impact on the functioning of an Institution depends upon the administrative ability and the managerial qualities of an officer, and not on the source from which the officer is drawn.

(c) Does not arise in view of (a) and (b) above.

#### Mullaperiyar Dam

2146. SHRI V.M. SUDHEERAN : Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware of the widespread and strong sense of protests and anxiety among the people of Kerala regarding the demand to increase the height of the Mullaperiyar Dam;

(b) whether the Government are aware that any increase in the height of the century-old dam would endanger the dam itself and bringing about unimaginable distinction to the life and property of the people living in 'dukki and Ernakulam districts of Kerala; and

(c) whether Government would in the larger interest of the country clear the defaults and apprehensions of the people of Kerala about the Government's approach to it?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) No, Sir.

(b) and (c) Do not arise.

#### Power Generation From Garbage

2147. SHRI RAMPAL SINGH :  
SHRI PANKAJ CHOUDHRY :  
SHRI CHINMAYANAND SWAMI :

Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have formulated any scheme to generate power from garbage;

(b) if so, the details thereof and the role of State Governments therein;

(c) the time by which this scheme is likely to be executed; and

(d) the quantity of power likely to be generated under this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) and (b) Yes, Sir. Ministry of Non-Conventional Energy Sources is implementing a 'National Programme on Energy Recovery from Urban, Municipal and Industrial Waste' since the year 1995-96. This programme provides for various financial and fiscal incentives for generation of power from Urban, Municipal and Industrial wastes, including garbage. The incentives being offered under this programme include: investment and interest subsidy for commercial projects, financial support for innovative demonstration projects, accelerated depreciation, concessional customs and excise duties and financial support for preparation of Techno-Economic Feasibility & Detailed Project Reports.